

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:584  
ANSWERED ON:26.02.2015  
RECOMMENDATION OF LAW COMMISSION  
Biswas Shri Radheshyam

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Law Commission of India has recommended for curtailing of vacations and extension of working hours in higher judiciary to dispose of pending cases; and

(b) if so, the details thereof along with the steps being taken by the Government thereon?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) : Yes Madam, the Law Commission of India has submitted its 230th Report titled 'Reforms in Judiciary – Some Suggestions' in August 2009. In Chapter II titled 'Recommendations' of the said report, the Commission recommended as under:-

[4] Considering the staggering arrears, vacations in the higher judiciary must be curtailed by at least 10 to 15 days and the court working hours should be extended by at least half-an-hour.

(b) : The Department of Justice has stated that vacations/working days in the Supreme Court and in each of the High Courts in the country, are regulated by Rules framed by the respective Court.

The Supreme Court of India has also notified the Supreme Court Rules, 2013 on 27.05.2014 wherein, inter-alia, it is provided that the period of summer vacation shall not exceed seven weeks. It is further provided that the length of the summer vacation and the number of holidays for the Court and the offices of the Court shall be such as may be fixed by the Chief Justice and notified in the official Gazette so as not to exceed one hundred and three days, excluding Sundays not falling in the vacation and during Court holidays. The Supreme Court Rules, 2013 came into force with effect from 19.08.2014.

The Department of Justice further stated that the Report No. 230 of the Law Commission of India was forwarded to Chief Justices of all High Courts to consider the suggestions for adoption, particularly in clearing the backlog of cases vide D.O. letter dated 10.12.2010.